

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FORTY-FIFTH REPORT

(Fourth Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-fifth Report.

2. The Committee met on the 10th March, 1969, for—

- I. Allocation of time to the Resolutions set down in the List of Business for Friday, the 14th March, 1969.
- II. Classification and allocation of time for discussion of the Indian Penal Code (Amendment) Bill, 1969 (Substitution of section 309) by Shri Virbhadra Singh, M.P., under Rule 294 (1) (b) and 294 (1) (c) of the Rules of Procedure.
- III. Examination of the Constitution (Amendment) Bill, 1969 (Amendment of article 280) by Shri Shiva Chandra Jha, M.P. under Rule 294 (1) (a) of the Rules of Procedure.

Allotment of time to Resolutions

3. The Members whose Resolutions had been included in the List of Business for the 14th March, 1969 had been invited to present their views on the Resolutions before the Committee. Shri Vikram Chand Mahajan attended the sitting.

4. The Committee recommended the allocation of time as follows:—

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| (1) Resolution regarding Status of Himachal Pradesh. | 1½ hours. |
| (2) Resolution regarding Diplomatic relations with Israel. | 1½ hours. |

Classification and Allocation of time to Bill

4. Shri Virbhadra Singh, the Member incharge of the Indian Penal Code (Amendment) Bill, 1969 (Substitution of section 309) had been invited to present before the Committee his views on the Bill. He attended the sitting.

5. After considering all aspects of the Bill, the Committee placed it in category B and allotted 1½ hours for its discussion.

Examination of the Constitution (Amendment) Bill, 1969 (Amendment of article 280) by Shri Shiva Chandra Jha.

6. The Member incharge of the Bill had been invited to be present at the sitting. He did not attend the sitting.

7. The Bill seeks to amend article 280 of the Constitution in order to provide for the constitution of a permanent Finance Commission.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

8. The Committee recommended that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
- (ii) the categorisation and allocation of time to Bill as shown in para 5 above be agreed to by the House; and
- (iii) Shri Shiva Chandra Jha be permitted to move for leave to introduce his Constitution (Amendment) Bill.

NEW DELHI:
March 10, 1969.
Phalguna 19, 1890 (Saka).

R. K. KHADILKAR,
Chairman,
Committee on Private Members' Bills
and Resolutions.